

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Office of the Registrar General)

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**Subject:** Amendment/substitution in rules governing filing of Suits, Appeals, Petitions or Applications before the District Judge/ Sub-Judge/ Munsiff by persons residing in any inaccessible areas in the State of Jammu & Kashmir.

## NOTIFICATION

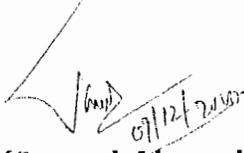
No: 509

Dated: 10-12-2020

In exercise of powers conferred by Section 122 of Civil Procedure Code read with all other powers enabling in this behalf, the High Court of Jammu and Kashmir, with the previous approval of the Lt. Governor, hereby makes amendment in Rule 3(iv), 3(viii) and 6(ii) in Chapter (VIII) inserted vide Notification No. 1617 dated 07.03.2019, to the "Jammu and Kashmir General Rules (Civil) of 1978 Svt.", as per the **Annexure-"A"** to this Notification.

This amendment shall come into force from the date it is published in the Government Gazette.

By Order.

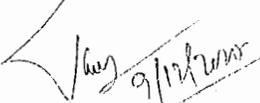
  
(Jawad Ahmed)  
Registrar General

No: 19942-92/9.S

Dated: 10-12-2020

### Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Rules, High Court of J&K, Jammu
5. Member Secretary, J&K State Legal Services Authority, Jammu
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
7. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh,  
..... for information.
8. CPC, e-Courts, High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of the High Court.
9. Manager, Government Press, Jammu for publication in the next issue of the Government Gazette.

  
Registrar General

CHAPTER (VIII)

RULES GOVERNING FILING OF SUITS, APPEALS, PETITIONS OR APPLICATIONS BEFORE THE DISTRICT JUDGE/SUB-JUDGE/MUNSIFF BY PERSONS RESIDING IN ANY INACCESSIBLE AREAS IN THE STATE OF JAMMU & KASHMIR.

3. Filing of cases before the Approved Centre/Post Office.

Rule	Amendment
Rule 3 (iv)	The original record of the case shall be retained by the Approved Centre till the same is collected by the Court which shall be as soon as possible after the information has been received by it about the filing of the case.
Rule 3 (viii)	If no scanner is available at the Approved Centre/Post Office, till such time the same is made available, the filing shall only be accepted in duplicate, duly signed. One such copy shall, be retained by the Approved Centre/Post Office in its records till it is electronically filed.

6. Proceedings of litigants from remote areas.

Rule	Amendment
Rule 6 (ii)	The summons, notices and other processes that may be issued by the Court can be transmitted by the court to the concerned Approved Centre/Post Office having jurisdiction over the area in which the noticee resides. The Approved Centre/Post Office shall inform the Process Serving Agency of the Court or the nearest Police Station/Post for arrangement of service.